

(g3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

D.A.NO.49/95

Between:

K.Murali Raju

Date of Order: 5.4.95.

...Applicant.

And

1. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.
3. The Deputy Chief Mechanical Engineer,
Carriage Repair Work Shop,
South Central Railway,
Settipalli, Tirupathi,
Chittoor District.

...Respondents.

Counsel for the Applicant : Mr.P.Krishna Reddy

Counsel for the Respondents : Mr. N. ^R Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (A)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

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O.A.No.49/95

Date of Order: 5.4.95

I As per Hon'ble Shri A.B. Gorthi, Member (Admn.) I

The applicant is the son of Gopala Raju whose land measuring 0.055 cents was acquired by the respondents. The claim of the applicant is for a direction to the respondents to give him appointment in Carriage Repair Work Shop, Sattepalli, Tirupathi against the quota meant for land displaced persons.

2. The applicant's father initially approached the authorities for giving appointment to his adopted son (Sri J.Subrahmanyam Raju). As that was not accepted, subsequently when the applicant attained the age of majority the request was made to the respondents to consider the case of the applicant for employment. According to the applicant, his application was received by the respondents and registered at Sl.No.243. Notwithstanding the same, despite several representations/requests he was not given any offer of appointment.

3. Heard learned counsel for both the parties. On behalf of the applicant it is stated that as the land of the family was acquired by the respondents and as according to the certificate issued by the Mandal Revenue Officer, Kodur the applicant is the son of Sri Gopala Raju whose land was acquired by the respondents, the case of the applicant requires consideration of the respondents for appointment as a land displaced person. Mr.N.R.Devraj learned standing counsel for the respondents states that a very small piece of land only was acquired by the respondents and that the initial request of the applicant

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To

1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.
3. The Deputy Chief Mechanical Engineer,
Carriage Repair Work Shop,
South Central Railway,
Settipalli, Tirupathi,
Chittoor District.
4. One copy to Mr.P.Krishna Reddy, Advocate,
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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father for giving employment to his adopted son was rejected and that therefore the case of the applicant cannot be considered at this belated stage.

4. The respondents ~~at this stage~~^{had, at no} conveyed to the applicant that this case could not be considered for any of the afore-stated reasons. On the otherhand, as can be seen from the General Manager, Secunderabad, letter dated 2.4.91, the case of the applicant was to be looked into and action taken as per extant rules.

5. In view of what is stated above, the case of the applicant is required to be considered by the respondents in accordance with the extant scheme/instructions on the subject. As the M.R.O. had already certified that the applicant is the son of Gopala Raju whose land was acquired by the respondents, the case of the applicant should be considered for employment against the quota for land displaced persons in accordance with his turn and as per extant rules.

6. The O.A. is ordered in the above terms at the admission stage itself. No order as to costs.

transcript
(A.B.GORTHI)
Member (Admn.)

Alleged
(A.V.HARIDASAN)
Member (Judl.)

Dated: 5th August, 1995

(Dictated in Open Court)

sd

Anil Kumar
DEPUTY REGISTRAR (J)

CONTD...

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER

DATED 5-4-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in
O.A.NO. 49/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

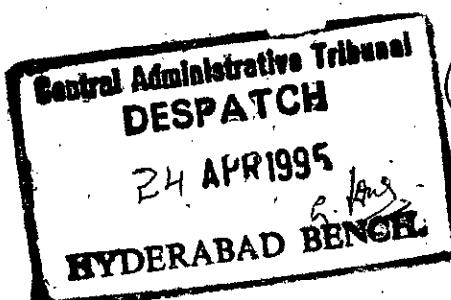
Dismissed for default

Rejected/Ordered.

No order as to costs.

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No spare copy



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